

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 574/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff in respect of Bokaro 'A' Thermal Power Station Unit No. 1 (500 MW).

Petitioner: Damodar Valley Corporation

Respondents: Punjab State Power Corporation Limited (PSPCL)

Date of Hearing: **25.1.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri M.G. Ramachandran, Senior Advocate, DVC
Ms Anushree Bardhan, Advocate, DVC
Ms. Srishti Khandaria, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Sandip Pal, DVC
Shri Samit Mandal, DVC
Shri A. R. Sinha, DVC
Ms. Suparna Srivastava, Advocate, PSCPCCL
Ms. Soumya Singh, Advocate, PSPCL
Mr. Tushar Mathur, Advocate, PSPCL
Shri Rajiv Yadav, Advocate, DVPCA

Record of Proceedings

The case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.
3. The learned counsel for the Objector, Damodar Valley Power Consumer Association (DVPCA) made oral submissions in the matter and stated that the submissions filed by it, in Petition No. 577/GT/2020 and Petition No. 571/GT/2020, may be considered at the time of determination of tariff of the generating station.
4. The learned counsel for the Respondent, PSPCL submitted that the detailed reply filed by the Respondent may be considered while determining the tariff of the generating station.
5. The Petitioner is directed to submit the following additional information, after serving copy to the Respondent and Objector, on or before 15.2.2022:



A. For the 2014-19 Tariff Period:

- i. *Justification for the additional capital expenditure of Rs.21659.57 lakh claimed for the 2017-19 tariff period as against the additional capital expenditure of Rs. 62765.16 lakh approved by order dated 30.5.2018 in Petition No.196/GT/2016.*
- ii. *Clarification for adjusting assets/works of additional capital expenditures under incorrect heads for instance, AHP, Oil equipment, Misc. Power plant equipment, Transformer and HT Motors, 400 kV GIS switchyard under heading "Coal Handling Plant" and wherever applicable.*
- iii. *Justification for inadequacy of normative O&M expenses allowed to the generating station, over actual O&M expenses.*
- iv. *P&G trust audited accounts (with bank passbook extracts showing the actual contributions) for the 2014-19 tariff period, duly reconciled with audited accounts.*
- v. *Confirmation that the effective tax rate claimed for the 2014-19 tariff period is based on actuals along with computation and supporting documents for the same.*
- vi. *Auditor certified IEDC details.*

B. For the 2019-24 Tariff Period:

- i. *Basis of projection of Security expenses, Share of common office expenditure, Expenses due to Mega insurance and expenditure for subsidiary activity for the 2019-24 tariff period.*
- ii. *Basis for projecting water charges in the 2019-24 tariff period.*

6. The Respondent and Objector are directed to file their replies/ objections by 22.2.2022, with advance copy to the Petitioner, who may file its rejoinder/ response, if any, by 28.2.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

7. Subject to the above, the order in the Petition is reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

